

of the orders of their Lordships of the Hon'ble High Court of Orissa, it will not be proper for us to express any view in the matter. It would be proper for the applicants to approach the Hon'ble High Court of Orissa to seek further clarification and relief. In consideration of this, while we reject the Original Application at the stage of admission on the ground that the matter is already before their Lordships of the Hon'ble High Court, we direct the respondents to maintain status quo for a period of seven days, i.e., till 7.9.1999 to enable the applicants, if they are so advised, to move the Hon'ble High Court for obtaining appropriate orders.

6. The Original Application is dismissed as being not maintainable before this Tribunal.

Let copy of this order be given to the learned counsels for both sides.

(G.NARASIMHAM)

MEMBER (JUDICIAL)

Somnath Som
(SOMNATH SOM)
31.8.99

VICE-CHAIRMAN

AN/PS

Order No.3, dated 31-08-99.

Free copy of the orders No.2 & No.3 dated 31-8-99 with copy of the original application may be handed over to the applicant's counsels for dusti service on R-3.

It is submitted by the learned counsel for the applicants that they may be permitted to take and serve a copy of the above order on Respondent No.3 through DUSTI. It is so ordered.

Ven
Vice-Chairman
31.8.99

Member (Jud.)

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31.8.99

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